

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3956 of 2020

1. Bhim Murmu
2. Satyendra Shah
3. Munna Kumar
4. Sanjeet Kumar ... Petitioners

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through Video Conferencing

For the Petitioners : Mr. Rohit Agarwal, Advocate
For the State : Mr. Jitendra Pandey, A.P.P.

Order No. 02 Dated 27th July, 2020

Heard the learned counsel appearing for the respective sides.

So far as the defect No. 5(e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards other defects, as pointed out by the office, the same are ignored.

The petitioners are accused in connection with Rajnagar P.S. Case No. 27 of 2020.

It has been alleged that four trucks overloaded with dolomite and under the banner of Food Corporation of India were intercepted.

The petitioners are drivers of the trucks and they are in custody since 19.05.2020.

Regard being had to nature of offence, the petitioners are directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Sub Divisional Judicial Magistrate, Seraikella in connection with Rajnagar P.S. Case No. 27 of 2020.

(RONGON MUKHOPADHYAY,J.)